

C.A. No.177/2020

Mohd. Salman & Ors. v. State

10.11.2020

Fresh appeal received upon assignment, it be checked and registered.

Present: Sh. Sachin Aggarwal, counsel for appellants with appellants through video conferencing.

Heard.

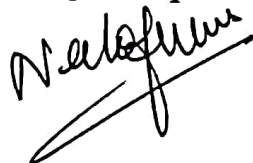
Notice in the application for condonation of delay and in the main appeal be issued to State for **09.02.2020**.

Alongwith the appeal, an application has been filed seeking suspension of sentence during the pendency of appeal.

Fine is stated to have been deposited.

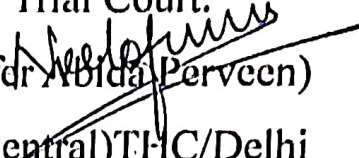
Ld. counsel for appellants has drawn the attention of the Court to the statement of the wife of the complainant examined as PW5 and contended that not even a single ingredient for offence under Section 354 IPC is borne out from the entire testimony of PW5,

I have gone through the statement of PW5 there are no allegations of use of criminal force with the intent to outrage the modesty of PW5. In such circumstances, taking into consideration that the conviction under section 354 IPC is primarily based on the testimony of PW5, and it is not so alleged in her deposition on oath, the substantive sentence of Imprisonment awarded is ordered to remain suspended during the pendency of the present appeal upon



furnishing personal bond with one surety in the sum of Rs. 20,000/-
each by each appellant to the satisfaction of the learned Trial Court.

Copy of order be sent to the Ld. Trial Court.


(Neelofar Abida Perveen)

ASJ (Central)TFC/Delhi

10.11.2020

FIR No.171/2019
PS: Civil Lines
State Vs. Gaurav @ Nonu
U/s 379/356/411/34 IPC

10.11.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Modh. Illiyas, Counsel for accused-applicant (through video conferencing)
Hearing is conducted through video conferencing.

This is an application on behalf of the accused-applicant Gaurav Nanu for reduction of amount and number of surety.

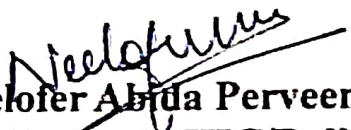
It is submitted by Ld. counsel for the accused-applicant submits that the accused-applicant has been granted bail vide order dated 26.02.2020 and directed to furnish three surety bonds in the sum of Rs.10,000/- each by the Court of Sh. Naveen Kumar Kashyap, Ld. ASJ, Delhi. It is submitted that accused-applicant belongs to very poor family and is unable to furnish three surety.

In view of the submissions made, taking into consideration that the case pertains to commission of offences punishable under section 379/356IPC, and the accused-applicant who belongs to the underprivileged section of society is unable to arrange three sureties during the pandemic situation despite having been granted regular bail over eight months ago, the order dated 26.02.2020 is modified to the extent that accused is ordered to be released on bail upon his furnishing personal bond in the sum of

Naveen Kumar Kashyap

Rs.20,000/- with one local surety in the like amount and subject to the conditions already mentioned in order dated 26.02.2020.

Application stands disposed off accordingly.


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
10.11.2020

FIR No. 155/2018
PS: DBG Road
State Vs. Vinay
U/s 394/397/304/34 IPC and 25 Arms Act
10.11.2020

Fresh application received. Be registered.

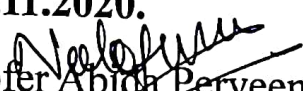
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Vinay Kumar, Counsel for accused-applicant (through video conferencing)
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for extension of interim bail on behalf of accused Vinay in case FIR No. 150/2018.

Ld. counsel for the accused-applicant submits that vide order dated 05.11.2020 passed by the Hon'ble High Court of Delhi in Writ Petition No.3080/2020 all interim bails have been extended by a further period of 30 days from the date of its expiry and the case of the accused-applicant is covered by the said directions, however, the said order is not readily available.

In such facts and circumstances of the case, interim bail of the accused-applicant Vinay is extended till 18.11.2020 when other applications for extension of interim bails have been listed for consideration awaiting further orders directions of H'ble the High Court of Delhi in W.P.3080/2020 .

For consideration, put up on **18.11.2020**.


(Neelofer Abida Perveen)
ASJ (Central) HC/Delhi
10.11.2020

FIR No. 155/2018

PS: DBG Road

State Vs. Leelu

U/s 394/397/304/34 IPC and 25 Arms Act

10.11.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Vinay Kumar, Counsel for accused-applicant (through video conferencing)
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for extension of interim bail on behalf of accused Leelu in case FIR No. 150/2018.

Ld. counsel for the accused-applicant submits that vide order dated 05.11.2020 passed by the Hon'ble High Court of Delhi in Writ Petition No.3080/2020 all interim bails have been extended by period of 30 days from the date of its expiry and the case of the accused-applicant is covered by the said directions, however, the said order is not readily available.

In such facts and circumstances of the case, interim bail of the accused-applicant Leelu is extended till 18.11.2020 when other applications for extension of interim bails have been listed for consideration awaiting further orders directions of H'ble the High Court of Delhi in W.P.3080/2020.

For consideration, put up on **18.11.2020**.

(Neelofar Abida Perveen)

ASJ (Central) THC/Delhi **10.11.2020**

FIR No. 309/2019
PS: Crime Branch
State Vs. Jarnail Singh
U/s 15/25/29 NDPS Act

10.11.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Hitesh Sharma, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for extension of interim bail on behalf of accused-applicant Jarnail Singh in case FIR No.309/2019.

Ld. counsel for the accused-applicant contended that accused-applicant was granted interim bail vide order dated 01.07.2020 on the ground of illness of his mother. That interim bail of the accused-applicant was extended vide order dated 13.07.2020, 22.07.2020 and 31.08.2020.

Heard.

Interim Bail in the first instance was granted to the accused applicant on the ground of illness of his mother and was extended as per the directions passed by the Full Bench of H'ble the High Court of Delhi in W. P. (C) N.3027/2020 titled as Court on Its Own Motion v. Govt of NCT of Delhi & Ors. It emerges that the blanket extensions awarded to the UTP's under the previous orders by the H'ble Full Bench passed in the above said writ petition from time to time were revoked and the interim

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bails and orders were not granted further extensions vide order dated 20.10.2020 and it came to be observed and directed as under on the aspect of further extension of interim bails and orders:

"This Court vide order dated 25th March, 2020 took suo moto notice of outbreak of Covid-19 and the restricted functioning of this Courts vide notification number No.51/RG/DHC/dated 13.03.2020 as well as Government notification dated 24 March, 2020 declaring nationwide lockdown for a period of 21 days wef. 25 March, 2020 and passed a detailed order of which operative portion is as under:

"Taking suo moto cognizance of the aforesaid extraordinary circumstances, under Article 226 & 227 of the Constitution of India, it is hereby ordered that in all matters pending before this court and courts subordinate to this court, where in such interim orders issued were subsisting as on 16.03.2020 and expired or will expire thereafter, the same shall stand automatically extended till 15.05.2020 or until further orders, except where any orders to the contrary have been passed by the Hon'ble Supreme Court of India in any particular matter, during the intervening period.

Need less to clarify that in case, the aforesaid extension of interim order causes any hardship of an extreme nature to a party to such proceeding, they would be at liberty to seek appropriate relief, as may be advised".

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7. After considering all aspects and in view of the fact that the interim bail and interim stay extension order was necessitated because functioning of the Courts was curtailed due to complete lockdown declared on 25.03.2020 but now the situation has changed and Courts at High Court and District Court level are functioning through physical mode/VC mode and since there is no spread of Covid-19 in the jails and out of about 16,000 prisoners only

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3 are infected and they have been segregated and are admitted in hospital, we deem it proper to modify our order dated 25 March, 2020 which was lastly extended on 24th August, 2020 as under:

(i) As far as the first category of 2318 undertrials involved in heinous crimes, who were granted interim bail by the District Courts, there shall be no further extension of interim bails under the orders of this Court. However, to facilitate their surrender before jail authorities and to avoid any inconvenience being caused to the jail authorities during surrender of a large number of under trials, it is ordered that the surrender shall take place in the following phased manner:

(a) The prisoners of Central District, Tis Hazari Courts, shall surrender on 2nd November, 2020.

(b) The prisoners of West District, Tis Hazari Courts, shall surrender on 3rd November, 2020.

(c) The prisoners of Patiala House Courts, New Delhi District shall surrender on 4 November, 2020.

(d) The prisoners of East District, Karkardooma Courts shall surrender on 5th November, 2020,

(e) The prisoners of North East District, Karkardooma Courts shall surrender on 6 November, 2020,

(f) The prisoners of Shahdara District, Karkardooma Courts shall surrender on 7th November, 2020.

(g) The prisoners of North District, Rohini Court shall surrender on 8th November, 2020,

(h) The prisoners of North West District, Rohini Courts shall surrender on 9th November, 2020.

(i) The prisoners of South West District, Dwarka Courts shall surrender on 10 November, 2020.

(j) The prisoners of South District, Saket Courts, shall surrender on 11 November, 2020.

(k) The prisoners of South East District, Saket Courts shall surrender on 12 November, 2020.

(l) The prisoners of Rouse Avenue Courts Complex,



New Delhi shall surrender on 13th November, 2020.


(ii) The above 2,318 prisoners are at liberty to move the respective courts for extension of their interim bails and the concerned courts shall consider the said applications for extension of interim bails on its own merits and take a decision accordingly without being influenced by any order passed by this Court in the past.

(iii) As far as 2,907 prisoners, who have been granted bail on the recommendation of High Power Committee are concerned, a request is made to the High Power Committee to take a decision in respect of the said prisoners within ten days from today.

The above directions particularly pertaining to the schedule of surrender of the UTP's, as contained under the said order of H'ble the Full Bench of H'ble the High Court of Delhi however came to be stayed by H'ble the Supreme Court of India in SLP (CIVIL) No.23367/2020 titled as National Forum of Prison Reforms vs. Government of NCT of Delhi & others on 29.10.2020 till the next date of hearing ie 26.11.2020. Moreover, the directions granting leave to the UTP's to seek extension on the merits of their respective grounds has also been stayed. In the wake of the order dated 29.10.2020 of the H'ble Apex Court therefore there are no directions for extension or otherwise required to be passed by this Court in respect of the UTP's who are on interim bail as extended by virtue of the orders passed by the H'ble Full Bench of H'ble the High Court of Delhi in W. P. (C) N.3027/2020 titled as Court on Its Own Motion v. Govt of NCT of Delhi & Ors and who all were required to have surrendered in terms of order dated 20.10.2020 passed in the said writ petition as reproduced supra

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as per the schedule, as the said directions stand stayed till 26.11.2020.
Application is disposed of accordingly.


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
10.11.2020

FIR No.94/2018
PS: B. H. Rao
State Vs. Kumail
U/s 302/326/34 IPC

10.11.2020


Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for accused-applicant

Hearing is conducted through video conferencing.

This is an application on behalf of mother of accused Kumail seeking directions to the Jail Superintendent for allowing her to give the accused clothes and other daily necessary items and to meet him.

Report not received from Superintendent Jail in terms of previous order. Time is granted to file report. Let the report be called for **19.11.2020**.


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
10.11.2020

FIR No. 176/2017
PS DBG Road
State v. Kaushal Singh
U/s 307 IPC

10.11.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
None for applicant
Sh. Vinay Jaidka, counsel for accused / non-applicant through videoconferencing.
Hearing is conducted through video conferencing.


This is an application for cancellation of bail on behalf of applicant in case FIR No. 176/2017.

None has joined Webex Meeting on behalf of applicant.

Ld. counsel for the accused-non-applicant submits that previously also similar application was filed for cancellation of bail on the same grounds which was considered and rejected and that applicant is deliberately not coming forward to address submissions.

Ld. counsel for accused-applicant submits that written submission have been forwarded on the email of the Court on 08.11.2020.

In the interest of justice, put up for consideration, by way of final opportunity on a physical date hearing of the Court. Put up on 26.11.2020.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
10.11.2020


FIR No.24/2016
PS: Crime Branch
State Vs. Guddu Kumar Jha

09.11.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Diwakar Chaudhary, Counsel for accused-applicant (through video conferencing)
Hearing is conducted through video conferencing.


This is an application under Section 439 CrPC for grant of bail on behalf of accused-applicant Guddu Kumar Jha in case FIR No. 24/2016.

Arguments heard. For orders, put up at 4pm.


(Neelofer Ahida Perveen)
ASJ (Central)/THC/Delhi
09.11.2020

At 4 pm
ORDER

At the time of passing of orders it emerges that certain clarifications are required. For clarifications and orders put up on 17.11.2020


(Neelofer Ahida Perveen)
ASJ (Central)/THC/Delhi
09.11.2020

FIR No. 29/2019
State Vs. Chirag Mulhotra
PS : Maurice Nagar

09.11.2020 at 4 pm

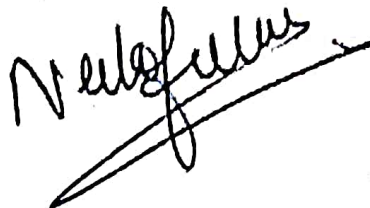
ORDER

This is an application for passing of order on the application for direction to service provider to preserve the call records mentioned in the previous application.

The accused- applicant seeks directions to the service provider to furnish call details and tower locations of the following mobile phone numbers: (1) 9899934694 (2) 9461409243 (3) 8076022551 (4) 9910331490 (5) 9818290786 (6) 971 1212786 (7), 9717068570 (8) 9868473148, belonging to the raiding party for the purposes of defence to be raised by the accused-applicant.

IO has filed reply to the effect that the mobile phone numbers:- (1) 9899934694 SI Hansa Ram (2) 8076022551 and 9910331490 ASI Rajender Singh, (3) 9717068570 Ct. Sandeep and 9868473148 SI Vineet belong to the members of the raiding party however they were not carrying the same with them to the spot and the same are their respective personal mobile phone numbers and not issued for official purposes carrying secret information and details for which privilege is being claimed.

Ld. Counsel for the accused-applicant submits that it would invariably be reported by the raiding party members that they were not carrying their respective mobile phone with them and it is the actual data



that would reflect the correct position which may be required by the accused for the purposes of defence and that at this stage the only direction sought is to the respective service providers to preserve the record so that at a subsequent stage it may be furnished in defence if so required, otherwise valuable piece of evidence to the prejudice of the accused would be lost irretrievably.


For the criminal trial to be free and fair, reasonable opportunity is to be accorded to an accused to raise his defence. Whether the CDR and Tower location of the mobile phone numbers of the members of the raiding party becomes relevant in the course of the trial it would have to be assessed on the basis of the facts and circumstances thrown up in the course of prosecution evidence. At this stage directions are being sought that as it is the defence of the accused that no such recovery is effected on the date time and place involving the accused-applicant and the raiding party members, the CDR details and Location chart of their respective mobile phone numbers may be directed to be preserved only so that the same may be accessed if required at a subsequent stage for in the absence of any directions to the service provider for the preservation thereof the data may be irretrievably lost for all times. It is on such considerations therefore in order to enable the accused to set up the proposed defence on the part of the accused and so that the accused is not prejudiced in any manner in raising the desired defence, and in order to meet the ends of justice, it is directed that the CDR and tower locations in respect of the below mentioned mobile phone numbers for the period 11:00 pm of



06.05.2019 till 01:00 am of 07.05.2019 be preserved by the respective service providers till further directions in this regard by this Court.

Directions to be carried out through the ACP concerned.
Compliance report be filed by 20.11.2020.

Put up on **23.11.2020** for report.


(Neelofer Abida Perveen)
Special Judge-2:NDPS Act(Central)
Tis Hazari Court:Delhi
09.11.2020

R. A. No. 1722
FIR No. 204/2020
PS: Roop Nagar
State Vs. Mohan Lal
U/s 409/420/467/468/471/34 IPC


And

R. A. No. 1722
FIR No. 204/2020
PS: Roop Nagar
State Vs. Mohan Singh Chamola
U/s 409/420/467/468/471/34 IPC

10.11.2020 at 4 pm

ORDER

These are two applications filed on behalf of the same accused in case FIR No.204/2020. Ld. Counsel in Bail application No.1722 contended that his application is filed prior in time and that the accused are not the same as the subsequent application is in the name of Mohan Lal whereas the applicant is Mohan Lal Chamola. It emerges that for passing of appropriate orders in these two bail applications record is to be reconciled. In view thereof, put up on physical hearing date of the Court is on 17.11.2020 for orders/clarifications if any.


(Neelofer Atiqa Perveen)
ASJ (Central) THC/Delhi
10.11.2020

B. A. No. 1833
FIR No. 449/2020
PS: Burari
State Vs. Smt. Vipin Bansal
U/s 498A/406/34 IPC

And

B. A. No. 1837
FIR No. 449/2020
PS: Burari
State Vs. Nitin Bansal
U/s 498A/406/34 IPC

10.11.2020

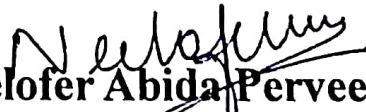
Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Manoj Gahlaut, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

These are two applications under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Smt. Vipin Bansal and Nitin Bansal both accused in case FIR No. 449/2020.

Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
10.11.2020

At 4 pm
ORDER

These two applications under Section 438 CrPC for grant of



anticipatory bail on behalf of accused-applicant Nitin Bansal and Smt. Vipin Bansal in case FIR No. 449/2020 are taken up together as the same arise out of same proceedings.

Ld. counsel for the accused-applicant has contended that that the applicant Smt. Vipin Bansal is the mother in law of the complainant and is 55 years of age and applicant Nitin Bansal is the Husband. That the marriage between applicant Nitin Bansal and complainant Nisha was solemnized on 19.04.2018 according to Hindu rites and ceremonies in a very simple manner. That the complainant has played a fraud upon the applicants as the complainant was already married at the time of entering into the relationship with applicant Nitin Bansal. That the applicants have never raised any demand of dowry, cash, cash, gold, silver jewellery, clothes or any other articles from the complainant and her parental family members at any point of time and never caused any torture to the complainant on any account whatsoever. That the complainant at no point of time has entrusted any articles, jewellery and istridhan to the applicant and her son. The applicant is not retaining any articles, jewellery and istridhan of the complainant. That the complainant has instituted a complaint under Section 12 of PWDV Act which is pending for adjudication before the learned Mahila Court, Tis Hazari Court, Delhi. That the complainant with sole intention to harass the applicant and her son had filed the frivolous complaint before CAW Cell Sarai Rohilla, Delhi. That the applicants during the course of pendency of the complaint before CAW Cell having the apprehension of arrest had filed an application for anticipatory bail bearing No.678/2020 before the Hon'ble High Court of Delhi but no protection was granted by the Hon'ble High Court of Delhi and the status report was called and now the same has been dismissed as withdrawn on 6.11.2020 and the order is annexed. That now on the

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basis of the complaint a criminal case vide FIR bearing No.449/20 under Section 406/498A/34 IPC P.S. Burari, Delhi has been registered against the applicants. That the averments made in the FIR do not disclose the commission of the alleged offense. That it is the own contention of the complainant that after her marriage in April 2018, she went to her parental home in May 2018, and has not been residing at her matrimonial home since then. That the previous marriage of the complainant is dissolved vide mutual consent in the year 2019, and the decree of divorce is annexed with the application, which clearly shows that her first marriage was still subsisting when she had performed the marriage ceremonies with her son. That the accused-applicants were always desirous of returning all the belongings of the complainant, but the complainant refused to take the same in the course of proceedings before the CAW Cell and that as on date also she is willing to return all her articles and belongings lying at the residence of the accused-applicant.

On the query of the Court as to whether the complainant in the course of investigation disclosed about the decree of Divorce, Ld. APP submits that investigation into that aspect is yet to be conducted and that date of divorce is not forthcoming from the contents of FIR or reply. Ld. Addl. PP submits that the accused-applicants have not joined investigation despite service of notice and at this stage it would suffice for the progress of the investigation if the accused-applicants join the investigation.


Heard.

From the contents of the FIR it emerges that the marriage of the complainant with accused Nitin as per Hindu rites and ceremonies is solemnized on 19.04.2018, and the complainant had left her matrimonial home in May 2018 as she was to appear in her MA examination, thereafter it is alleged that the

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accused refused to take her back demanding Rs. 1 lac from her. The complainant has stated that it was their second marriage, Ld. Counsel for the accused-applicant however has drawn the attention of the Court to the decree of Divorce dated 8.7.2019 annexed with the application to demonstrate that at the time of her marriage with accused Nitin Bansal her first marriage was still subsisting. In view of such facts and under such circumstances therefore at this stage **interim protection is granted to the accused-applicants Vipin Bansal and Nitin Bansal with direction to join the investigation in case FIR No.242/2020 with the IO on 12.11.2020, 18.11.2020, 20.11.2020, 23.11.2020, 25.11.2020 and 27.11.2020 and as and when so directed by IO.**

For report and consideration, put up on **28.11.2020.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
10.11.2020

B. A. No. 3300
FIR No. 347/2020
PS: Civil Lines
State Vs. Mursaleem @ Faheem
U/s 392/411/34 IP C

10.11.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

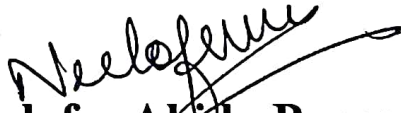
None for accused-applicant.

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Mursaleem @ Faheem in case FIR No.347/2020.

Ld. Addl. PP seeks some more time to seek fresh instructions in view of the previous order. Let detailed reply be also filed by the IO.

For reply and consideration, put up on 19.11.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
10.11.2020

B. A. No. 1832
FIR No. 465/2020
PS: Wazirabad
State Vs. Beer Singh
U/s 308/34 IPC

09.11.2020

Fresh application received. Be registered.

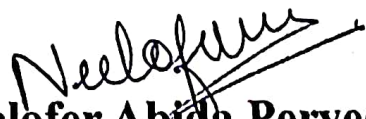
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Satyam Sisodia, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Beer Singh in case FIR No. 465/2020.

Arguments are heard in part. Let the MLC be placed on record as it is contended by Ld. counsel for accused-applicant that injuries were simple in nature only, however, Ld. Addl. PP submits that head injuries is sustained.

For consideration, put up on 20.11.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
10.11.2020

B. A. No. 1831
FIR No. Not Known
PS: Burari
State Vs. Vinod

09.11.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Pradeep Kumar, Counsel for accused-applicant (through video conferencing)


Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Vinod.

Ld. Addl. PP submits that no FIR is registered and a complaint has been filed before CAW Cell.

Ld. counsel for accused-applicant seeks directions for pre-arrest notice to the accused-applicant. Ld. counsel for accused-applicant seeks some more time to assist the Court on the aspect as to whether any such directions can be passed by the Court while disposing an application for anticipatory bail.

For further consideration, put up on 23.11.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
10.11.2020

B. A. No. 3321
FIR No. 168/2020
PS: Gulabi Bagh
State Vs. Phoolwati @ Guddi
U/s 307/188/353/332/225/147/149/427 IPC and 25 Arms Act

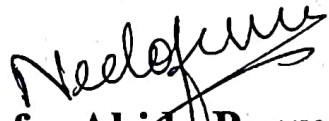
09.11.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Prashant Singh Tanwar Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Phoolwati @ Guddi in case FIR No. 168/2020.

Arguments heard. For orders, put up on **11.11.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
10.11.2020

B. A. No. 3330
FIR No. 352/2020
PS: Civil Lines
State Vs. Sarik
U/s 392/397/411/34 IPC

10.11.2020


Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Ashok Kumar, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Sarik in case FIR No. 352/2020.

Ld. counsel for the accused-applicant submits that reply has not been received by him. It emerges that reply is received by Ld. Addl. PP for State and same is yet to be received by the Court. Let the same be also forwarded to Ld. counsel for accused-applicant also.

For consideration, put up on 19.11.2020.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
10.11.2020

B. A. No. 3144
FIR No. 350/2020
PS: Civil Lines
State Vs. Saurabh Chikara @ Sunny
U/s 392/397/420/34 IPC

10.11.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Paramjeet, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Saurabh Chikara @ Sunny in case FIR No.350/2020.

Ld. counsel for accused-applicant submits that initially the FIR for commission of offence under Section 420 IPC and later on, on the basis of supplementary statement of the complainant offence under Section 392/397 IPC are added and that co-accused have already been granted bail.

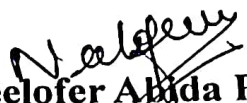
Ld. Addl. PP seeks some more time to obtain clarification in respect of the queries raised by the Court from the IO. Ld. Addl. PP further submits that even the copy of the FIR has not been supplied to him despite calling for the same from the IO.

IO be summoned to join hearing through video conferencing in order to assist the Ld. Addl. PP on the next date of hearing. IO is also directed to file detailed reply in respect of the contentions raised by Ld.

N. S. S. S.

counsel for accused-applicant.

For report and consideration, put up on 20.11.2020.


(Neelofer Akhda Perveen)
ASJ (Central)THC/Delhi
10.11.2020


B. A. No. 1722
FIR No. 204/2020
PS: Roop Nagar
State Vs. Mohan Singh Chamola
U/s 409/420/467/468/471/34 IPC

10.11.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Rajeshwar Singh, Counsel for accused-applicant (through video conferencing)
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused-applicant Mohan Singh Chamola in case FIR No. 204/2020.

Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
10.11.2020